

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

ARRANGEMENT OF BENCHES

Arrangement of Honourable Benches for attending **judicial matters** through Video Conference, irrespective of roster during the present crisis period, with effect from 26th day of April, 2021 to 30th day of April, 2021.

<u>DIVISION BENCHES</u>	
Hon'ble Mr. Justice R.M. Chhaya and Hon'ble Mr. Justice N.V. Anjaria	ALL CIVIL MATTERS
Hon'ble Ms. Justice Sonia Gokani and Hon'ble Ms. Justice Vaibhavi D. Nanavati	ALL CRIMINAL MATTERS
<u>SINGLE BENCHES</u>	
Hon'ble Mr. Justice Paresh Upadhyay	1. Parole and Furlough matters 2. Jail matters for directions only 3. Cancellation of Bail 4. Anticipatory Bail Applications 5. All Other Single Judge Criminal Matters
Hon'ble Mr. Justice S.H. Vora	1. Regular Bail Application. 2. Matters arising from order regarding bail passed in pending matters by Subordinate Courts. 3. Matters pertaining to conditions of bail granted by Subordinate Courts.
Hon'ble Mr. Justice A.G. Uraizee	Specially assigned Criminal matters
Hon'ble Mr. Justice Vipul M. Pancholi	1. Special Criminal Applications under Article 226 & 227 of the Constitution of India and other Misc. Criminal Applications. 2. Misc. Cri. Applications under Section 482 of Cr. P. C.
Hon'ble Mr. Justice Biren Vaishnav	All Service, Education and Land matters.
Hon'ble Mr. Justice A.S. Suphia	Specially assigned Criminal matters
Hon'ble Ms. Justice Sangeeta K. Vishen	1. All categories of Single Judge Civil matters (except Service, Education and Land matters) 2. All Arbitration Matters.
Hon'ble Mr. Justice Ilesh J. Vora	Specially assigned Criminal matters

-: NOTES :-

1. For only **extremely urgent nature of matters**, e-filing mode as well as physical filing mode is continued.
2. Cause List will be published on previous working day only.

3. All Fresh matters pertaining to Temporary Bail, Parole, Furlough and Regularization of late surrender shall be listed as per the above arrangement, in seriatim, subject to removal of office objection.
4. All Fresh through Jail matters pertaining to Temporary Bail, Parole, Furlough, Regularization of late surrender, jail matters for directions shall be listed as per the above arrangement, in seriatim.
5. Pending date fixed and returnable matters, except Habeas Corpus, Temporary Bail, Parole, Furlough, Jail Matters, will not be listed on particular dates, however, the learned Advocate(s)/Party-in-persons, who desire to proceed with the matters considering the extreme urgency involve in the matter shall make a mention through online Mentioning Platform, before the concerned Hon'ble Court.
6. Considering the fact that successive bail applications/modification/clarification/review/restoration/recall applications, Speaking to Minutes etc. should be heard by the same Bench which had decided the earlier application/matter, in the present crisis situation, it is difficult to assign such matters to the same earlier Bench. Therefore, irrespective of the above, the same shall be placed before the Benches as per the Notice and the Bench shall decide the same as if duly assigned.

By order of the Hon'ble the Chief Justice



I/c. Registrar (Judicial)

Date : 22.04.2021